

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.434

IA/2627/ND/2023 IA/4108/ND/2023 in IB/528/ND/2022

IN THE MATTER OF:

State Bank Of India	...	Applicant
Versus		
Vee Ess Jewellers Pvt. Ltd.	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Liquidator : Adv. Rishi Singhal in IA-2627/2023 & IA-4108/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **08.07.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**